

Certified copy of order dated 08.08.2026.

**IN THE COURT OF SUB-JUDGE/SPECIAL RAILWAY
MAGISTRATE, JAMMU**

Case No. : 854/2026
CNR No. : JKJM030126292026
D.O.I. : 08.08.2026
D.O.O. : 08.08.2026

Sudershan Mehta, Sr. DY.SP (retd.) Former Jt. Honorary Secretary,
J&K Cricket Association, R/o. H No 2, Jamwal Residency, Trikuta
Channi Link Road, Channi Himmat, Jammu.

.....Complainant
Through: Adv. Paras Kapahi
& Adv. Pranav Mahajan

V/S

Union Territory of Jammu and Kashmir Through In charge/Station
House officer, Police Station Nowabad, Jammu.

.....Respondent

IN THE MATTER OF: Application for registration of F.I.R under section
175 (3) of BNS 2023 against the proposed
accused for committing offence of fraud, cheating,
forgery of date of birth under provisions of BNS
2023.

CORAM : Mr. Sandeep Singh Sen KCS (Judicial)
JO Code: JK00223

ORDER

1. The instant complaint u/s 175 (3) BNSS has been presented before

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Page 1 of 3

(Sub Judge)

Spl. Railway Magistrate Jammu

Verifying Officer

Authorized u/s 75 of BNS

(Bhartiya Sakshya Adhiniyam)

this Court on 08.08.2026, after having being transferred from the Court of Ld. CJM, Jammu for disposal under law.

2. The applicant has prayed for registration of FIR against the non-applicant/accused person on the grounds that the complainant namely **Sudershan Mehta, Sr. DY.SP (retd.) Former Jt. Honorary Secretary, J&K Cricket Association, R/o. H No 2, Jamwal Residency, Trikuta Channi Link Road, Channi Himmat, Jammu** had submitted a complaint for registration of F.I.R on 05.05.2026 against proposed accused Mr. Mithun Manhas S/o. Amar Singh Manhas C/o. Pavilion Building, Hostel Ground, GGM Science College Jammu for having forged and fabricated his date of birth to gain advantage for playing at junior level cricket at National Level and he had shown two dates of birth to gain benefit for selection in national tournament under sub junior and junior category in the game of cricket. The proposed accused Mr. Mithun Manhas had furnished his date of birth different from the date reflected in the school record and as per information received through email of Maharaja Hari Singh Agriculture Collegiate (MHAC) School Nagbani Jammu, his date of birth is confirmed to be 09.12.1977 which is evident from the email received from Principal's office of the said school which is submitted in the enclosed Complaint marked Annexure A, whereas the official website of Delhi and District Cricket Association (DDCA) reveals his date of birth as 12.10.1979 which is evident from the downloaded website data of Delhi and District Cricket Association submitted herein in the enclosed Complaint marked Annexure A where from he had shifted to play game of cricket at national level. Whereas the said school had also responded that he was a student of Presentation Convent Gandhi Nagar Jammu and later on shifted to MHAC School Nagbani on 27.07.1988 in 6th class vide admission number - 2236 and date of birth as per school record is 09.12.1977 and he studied there up to 10th standard under CBSE regime. Thereafter he shifted to Mahavir Jain Higher Secondary School, Rani Park Kachi Chawani Jammu where he studied up to 11th and 12th during the academic years 1993-94 and 1994-95 and the information was also provided regarding his date of birth which is evident from screenshot of

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Page 2 of 3

(Sub Judge)

Spl. Railway Magistrate Jammu
Verifying Officer

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(Bhartiya Sakshya Adhiniyam)

typed message furnished by the said school to the complainant and is submitted in the enclosed Complaint which shows contradictory and inconsistent dates of birth obviously with the dishonest intent to gain benefit for participating in sub junior and junior cricket tournaments under the banner of J&K Cricket Association as well as under DDCA & similar complaint was also lodged with SP City North Jammu which is evident from official email enclosed. By making misrepresentation and false statement and fabricating record and date of birth as stated above, the said person had committed the offence under Sections 415, 420, 462 of IPC now Sections 318 (4), 321, 323 under BNS 2023 & the complainant having lodged criminal complaint before respondent as well before SP City North Jammu and they had not been acted upon for reason best known to them. That the proposed Accused are guilty of aforementioned acts which constitute offences under the provisions of BNS 2023 and therefore, the proposed accused are required to be brought to the book under the provision of BNS 2023 & prior communication to the Police authority under BNS 2023 is not mandatory which has been held by the latest pronouncement by the Hon'ble Supreme Court of India and in this context a legal notice through advocate has been issued to the respondent for registering F.I.R. Hence, this complaint.

3. In support of his application the applicant has supported his version through an affidavit. I have perused the application and other material annexed with the application and as per the provisions of BNSS before lodging or registering any cognizable offence by the concerned police, preliminary inquiry has to be conducted by the Magistrate. As such, SHO P/S Nowabad, Jammu is directed to conduct preliminary enquiry into the matter and submit its report before this court by or before **03.09.2026**.

Announced:
08.08.2026

Sub-Judge
Special Railway Magistrate
J. mmu

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(Sub-Judge)

Spl. Railway Magistrate Jammu
Verifying Officer

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(Bharatiya Sakshya Adhinyam)

8/8/26
Page 3 of 3

Serial No. of the register.....1494/CSRMJ
Date of receipt of application.....13/8/26
Date of notice of deposit of stamp.....13/8/26
Date of preparation of copy.....17/8/26
Date of issue of copy.....17/8/26
Name of applicant.....Judeeshan Mehla
Number of words.....600 (approx)
No. of copies and fee in stamps.....Rs 15/-
Fee for which in required.....Record
Signature of the copyist.....Saranjeet Singh
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